

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal (AT) (Insolvency) No. 675 of 2020

IN THE MATTER OF:

Silvassa Cement Products Pvt. Ltd.

...Appellant

Versus

Noor India Buildcon Pvt. Ltd.

...Respondent

Present:

For Appellant: Mr. K. Gaurav Kumar and Ms. Alpa, Advocates.

For Respondent:

ORDER
(Through Virtual Mode)

10.08.2020: The issue raised in this appeal is that the duly authorized person had filed the application in accordance with the Board Resolution. It is further submitted by Shri K. Gaurav Kumar, learned counsel representing the Appellant that even if it is assumed that the application was incomplete, the appropriate course for the Adjudicating Authority was to grant an opportunity to cure the defect and not to dismiss the application.

Issue notice upon Respondent. Appellant to provide mobile Nos./e-mail address of the Respondent. Notice be issued through e-mail or any other available mode. Requisites along with process fee be filed within two days.

Contd/-.....

List the appeal 'for admission (after notice)' on **8th September, 2020.**

**[Justice Bansi Lal Bhat]
Acting Chairperson**

**[V. P. Singh]
Member (Technical)**

**[Dr. Alok Srivastava]
Member (Technical)**

am/gc